

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 402 of 1995

WEDNESDAY THIS THE 22ND DAY OF MARCH, 1995.

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.K.Rajamma, W/o late K.P.Gangadharan Nair,  
residing at Kaleekkal House,  
Paramadam, Mallassery PO,  
Pathanamthitta District.

..... Applicant

(By Advocate Mr. T.C.Govindaswamy/KM Anthru)

Vs.

1. Union of India, through the  
General Manager,  
Southern Railway,  
Headquarters Office,  
Park Town PO, Madras.3.
2. The Divisional Railway Manager,  
Southern Railway,  
Trivandrum Division,  
Trivandrum.14.
3. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum.14.
4. The Senior Divisional Accounts Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum.14. .... Respondents

(By Advocate Mr. K.Karthikeya Panicker)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant submits that family pension due to  
her has been fixed erroneously. According to her it has  
to be revised.

2. Learned counsel for the respondents Railways

submitted that the application is belated and that applicant cannot be granted any relief at this distance of time.

3. In answer counsel for applicant would submit that pension being a recurring phenomenon, atleast for future the error may be rectified. We find that A5 representation is pending consideration before second respondent. We direct second respondent to consider the representation A5 and dispose of the same by passing a reasoned order within three months from today. The order so passed will be communicated to applicant.
4. With the aforesaid directions, we dispose of the application. No costs.

Dated the 22nd day of March, 1995.

*P. V. Venkatakrishnan*  
P. V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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